

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.No. 49/98 of 199

DATE OF DECISION. 1-4-98

Sri P. Chaudhury

(PETITIONER(S))

Mr. B. K. Sharma, Mr. S. Sharma.

ADVOCATE FOR THE  
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. Golap Sarma, Addl.C.G.S.C.

ADVOCATE FOR RESPONDENTS

THE HON. MR. JUSTICE D. N. BARUAH, VICE-CHAIRMAN  
THE HON'BLE SHRI G. L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble VICE-CHAIRMAN



CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.49/98

Date of Order : This the 1st April 1998.

HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN  
HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

Shri Pranab Choudhury  
Lower Division Clerk(LDC)  
In the Office of the Sub-Division Employment Officer  
Coaching-cum-guidance Centre(CGC) for SC/ST  
Ministry of Labour  
Rehabari, Guwahati-8. ... ... Applicant  
By Advocate Mr.B.K.Sharma, Mr.S.Sarma.

- vs -

1. Union of India  
represented by the Secretary to the Ministry of  
Labour, Government of India,  
Jamanagar House  
Shahjahan Road,  
New Delhi-110011.
2. Director of Employment Exchange  
Government of India  
Ministry of Labour  
3/10 Jamnagar House  
Shahjahan Road,  
New Delhi-110011.
3. Sub-Divisional Employment Officer  
Coaching-Cum-Guidance Centre(CGC) for SC/ST  
Govt. of India  
Ministry of Labour  
Rehabari, Guwahati-8. ... ... Respondents

By Advocate Mr. G.Sarma, Addl.C.G.S.C.

O R D E R.

BARUAH J(VC):

The applicant has filed this application seeking certain directions.

The short facts are :

The applicant was at a material time working as Lower Division Clerk. In the year 1994 he became eligible for promotion to the U.D.C. At that time there was one post of UDC. But due to the abolition of the post, he could not get promotion of UDC.

contd/-



Abolition of the said post according to the applicant was unreasonable and arbitrary. Being aggrieved by the said decision of abolition the applicant submitted several representations. The last representation was Annexure E dated 19-11-97. It may be pertinent to mention here that the post of UDC was abolished by the Head Quarter. The applicant therefore, could not be promoted. By Annexure D letter dated 6-1-1997 the Deputy Director Employment Exchange informed the Sub- Regional Employment Officer(CGC) for short) for SC/ST Guwahati intimating that proposal for revival of CGC for ST/ST was under examinations with the concerned authority. In the month of November 1997 the applicant submitted yet another Annexure E representation. Till now No decision has yet been taken. It was intimated that the matter was under consideration. Hence this petition.

Heard Mr.B.K.Sharma, learned counsel for the applicant and Mr.G.Sarma learned Addl.C.G.S.C. On hearing counsel for the parties we feel that it will be expedient for the authority to take decision regarding revival of the post of UDC and then to consider the representation filed by the applicant. This must be done within 1 month from to-day. We feel the authority has taken much longer time in taking a decision. If the applicant files representation the authority shall dispose of the representation within one month from the date of receipt of this order of this Tribunal.

If the applicant is still aggrieved he may approach appropriate authority.

Considering the entire facts and circumstances of the case we make no order as to cost.

Sanglyine  
(G.L.SANGLYINE)  
ADMINISTRATIVE MEMBER.

D.N.Baruah  
(D.N.BARUAH)  
VICE-CHAIRMAN